FIR No. 887/2006 PS Punjabi Bagh U/s 302/307/120B/174A/201/34 IPC & 25/27/54/59 Arms Act State Vs. Satyawan @ Sonu & others

16.09.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State.

Sh. Gulab Chand, Ld. Counsel for the applicant/accused

through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused Sanjay Lakra @ Sanjay Mundka for grant of regular bail, is listed today for consideration.

Arguments partly heard.

Since this application is for regular bail, therefore, main file is required.

Accordingly, Put up on 26.09.2020 alongwith main case

file for further arguments.

(Lal Singh)

ASJ-05(W)/THC/Delhi

FIR No. 484/2015
PS Mundka
U/s 302/394/397/120B/34 IPC & 25/27/54/59 Arms Act
State Vs. Dushyant Lakra & others

16.09.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State.

Sh. Ravin Rao, Ld. Counsel for the applicant/accused

through VC.

This application has been filed on behalf of the applicant/accused Sanjeet @ Sanju for providing heating pad or hot water bottle inside the prison.

Reply to the above application received on behalf of SI Udai Singh, PS Mundka.

Let report qua application of the applicant/accused be called from the concerned Jail Supdt., returnable for 22.09.2020.

Put up on 22.09.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

and

FIR No. 426/2017 PS Paschim Vihar U/s 394/397/302/34 IPC State Vs. Preetam @ Sonu @ Bijli

16.09.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State.

Sh. Kamal Chauhan, Proxy Counsel for Counsel for the

applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Proxy counsel for the applicant/accused submits that this application has been filed on the medical ground of the applicant/accused.

Reply to the above application received on behalf of SI Pankaj Saroha, PS Paschim Vihar East alongwith previous involvement report.

Issue notice to the concerned Jail Supdt. to file report regarding medical status of the applicant/accused, returnable for 23.09.2020.

Put up on 23.09.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

FIR No. 636/2019 PS Nihal Vihar U/s 307/34 IPC & 25/27 Arms Act State Vs. Rahul Sharma @ Mota & others

16.09.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State.

Sh. Vikesh Rathi, Ld. Counsel for the applicant/accused

through VC.

This application has been filed on behalf of the applicant/accused Sachin Pal for withdrawal of earlier bail application as filed on behalf of the applicant/accused.

At this stage, ld. Counsel for the applicant/accused submits that the earlier bail application was filed by some other counsel.

Put up on 22.09.2020 for consideration.

(Lal Singh) ASJ-05(W)/THC/Delhi

16.09.20(P)

FIR No. 636/2019 PS Nihal Vihar U/s 307/34 IPC & 25/27 Arms Act State Vs. Rahul Sharma @ Mota & others

16.09.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State.

Sh. Vikesh Rathi, Ld. Counsel for the applicant/accused

Sachin Pal through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Sachin Pal for grant of regular bail.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 22.09.2020.

Put up on 22.09.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

CR No. 468/2019 Sh. Rajinder Singh & others Vs. State of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh. Ajay Fatyal, ld. Counsel for the Petitioners through VC.

Sh.M.A.Khan, ld. Addl. PP for the State/respondent no.1 through VC.

Sh.Anmol Kapoor, Proxy Counsel for Counsel for the respondent no.2 through VC.

Matter is at the stage of arguments on the revision petition.

Perusal of the file shows that before lock-down i.e. on 05.03.2020, TCR was not received.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 25.11.2020 for arguments on the revision

petition.

(Lal Singh)

ASJ-05(W)/THC/Delhi

CR No. 467/2019 Sh. Rajinder Singh & others Vs. State of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh. Ajay Fatyal, ld. Counsel for the Petitioners through VC.

Sh.M.A.Khan, ld. Addl. PP for the State/respondent no.1

through VC.

Sh.Anmol Kapoor, Proxy Counsel for Counsel for the

respondent no.2 through VC.

Matter is at the stage of arguments on the revision petition.

Perusal of the file shows that before lock-down i.e. on 05.03.2020, TCR was not received.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 25.11.2020 for arguments on the revision

petition.

(Lal Singh)

ASJ-05(W)/THC/Delhi

## CA No. 252/2019 Parag Dutt Pandey Vs. The State of NCT of Delhi

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

None for the Appellant.

Sh.M.A.Khan, ld. Addl. PP for the State/respondent

through VC.

Matter is at the stage of arguments on the Appeal.

It is already 12:55 PM.

As none appeared for the appellant, therefore, matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the appeal.

(Lal Singh)

ASI-05(W)/PHC/Delhi

CR No. 298/2019 State Vs. Vicky & others

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the respondents.

Matter is at the stage of arguments.

None appeared for the respondents.

It is already 12.30 PM.

As none appeared for the respondents, therefore, matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the revision

petition.

(Lal Singh)

ASJ-05(W)/THC/Delhi

CR No. 233/2019 Varun Dahiya Vs. Roshan Lal & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

None for the Petitioner.

Sh. Rishabh Gulati, ld. Counsel for respondent no.1

through VC.

Sh.M.A.Khan, ld. Addl. PP for the State/respondent no.2

through VC.

Matter is at the stage of arguments on the revision petition.

At this stage, ld. Counsel for respondent no.2 submits that before lock-down, TCR was not received and the same may be requisitioned for the next date of hearing.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 24.11.2020 for arguments on the revision

petition.

(Lal Singh)

ASJ-05(W)/THC/Delhi

Case No. 284/2019 FIR No. 545/2018 PS Tilak Nagar State Vs. Gurkirpal Singh

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC. Sh. Yashpal Jolly, Ld. Counsel for the accused alongwith accused, who is on bail through VC.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.

ASJ-05(W)/THC/Delhi

(Lal Sin

Case No. 529/2017 FIR No. 236/2017 PS Rajouri Garden State Vs. Abhijit & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh. Piyush Pahuja, Ld. Counsel for the accused Abhijit

through VC.

None for accused Manoj.

Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, both the accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.

(Lal Singh) ASJ-05(W)/THC/Delhi

Case No. 49/2017 FIR No. 677/2014 PS Ranhola State Vs. Lal Babu Pandey

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

ASJ-05(W)/THC/Delhi

Case No. 29/2017 FIR No. 578/2014 PS Anand Parbat State Vs. Deep Chand @ Dipu & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that both the accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by both the accused persons.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

ASJ-05(W)/THC/Delhi

Case No. 57056/2016 FIR No. 1098/2015 PS Tilak Nagar State Vs. Manoj Kumar @ Montu & others

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, Id. Addl. PP for the State through VC.

None for the accused persons namely Akashdeep and Sudhir.

Accused Manoj Kumar @ Montu already expired.

Matter is at the stage of P.E.

Perusal of the file shows that accused Akashdeep and Sudhir are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused persons.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

ASJ-05(W)/THC/Delhi

Case No. 56604/2016 FIR No. 228/2014 PS Nihal Vihar State Vs. Gurdeep Singh

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

ASJ-05(W)/THC/Delhi

Case No. 693/2019 FIR No. 561/2018 PS Punjabi Bagh State Vs. Ashok Kumar

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused.

Matter is at the stage of arguments on the point of charge.

Perusal of the file shows that accused is on bail, however, he has not joined the proceedings through VC.

It is already 12:40 PM.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As none appeared for the accused, therefore, matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the point of Charge.

SI-05(W)/THC/Delhi

CR No. 74/2020 M/s. Unique Infoways Pvt.Ltd. Vs. M/s Swar Sangam Marketing Pvt. Ltd.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present: No

None for the Petitioner.

None for the Respondent.

Perusal of the file shows that before lock-down i.e. on 25.02.2020, matter was at the stage of service of respondent.

In view of the above, issue notice to the Petitioner for the next date of hearing.

Also issue notice to respondent on filing of PF/RC etc., returnable for 25.11.2020.

Put up on 25.11.2020 for appearance of parties.

(Lai Singh)

Bail Application Nos. 2443/2019 & 2444/2019 FIR No. 60/2019 PS Paschim Vihar West State Vs. T.P. Setia and State Vs. Sagar Setia

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh. Sandeep Vyas, Ld. Counsel for the applicants/accused

persons through VC.

IO is absent.

None for the complainant.

These two connected applications u/s 438 Cr.P.C., as filed on behalf of the applicants/accused persons, are listed today for consideration.

Report has been received through e.mail regarding the service of IO of the case mentioning therein that IO/Insp. Manoj Bhatia, PS Paschim Vihar West is observing home quarantine as he has been tested as Corona Positive.

In view of the above, matter is adjourned for 05.10.2020.

Put up on 05.10.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

CA No. 103/2018 Harkesh Chadha Vs. The State Govt. of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the ld. District & Sessions Judge, West, Delhi.

Present:

Ms. Aarushi Sehrawat, Proxy counsel for Counsel for the

Appellant through VC.

Sh.M.A.Khan, ld. Addl. PP for the State/respondent no.1

through VC.

None for respondent no.2.

Matter is at the stage of consideration.

Proxy counsel for the appellant submits that the present appeal has been stayed by the Hon'ble High Court in Crl. M.C. no. 4803/2019 and the next date of hearing in the said Crl. M.C. no. 4803/2019 is 05.11.2020.

In view of the above, matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for consideration.

(Lal Singh)

ASJ-05(W)/PHC/Delhi